

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 384 of 2020**

**IN THE MATTER OF:**

**Muhamad Yavar Dhala**

**.....Appellant**

**Vs.**

**Kavita Surana,  
Liquidator of Forward Shoes (India) Pvt. Ltd.  
(The Corporate Debtor)**

**.....Respondent**

**Present :**

**For Appellant:                    Mr. Sumesh Dhawan, Advocate**

**For Respondents:                Mr. Abhishek Anand, Mr. Sumit Bindal, Advocates**

**O R D E R**

**04.03.2020 -        Heard.**

Let notice be issued to Respondent.

Learned Advocate Mr. Sumit Bindal appears on behalf of Respondent / Liquidator. Formal service of Notice is dispensed with. Respondent to file reply within two weeks. Rejoinder may be filed within a week thereafter.

**....contd.**

List the appeal for 'admission'(after notice) on **14<sup>th</sup> April, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/m

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